

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 307
IA-333/2024
In
IB-651/ND/2022

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd
Vs
Pankaj Rastog

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the RP : Mr. Vishal Ganda, Adv, Ms. Akanksha Mathur, Adv,
Ms. Devina Bhandari, Adv,

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appearing for the Resolution Professional has submitted that the Personal Guarantor has passed away. She will take steps to inform the Financial Creditor to enable him to take further steps in the matter.

List the matter on **29.05.2024**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**